



2025:DHC:5551-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ FAO (COMM) 173/2025, CM APPL. 40593/2025 & CM
APPL. 40594/2025
SUSHIL KUMAR T /A DA POLO & ANR.Appellants
Through: Mr. Dinesh Vashishth, Adv.

versus

THE POLO/LAUREN COMPANY L.P.Respondent
Through: Ms. Swathi Sukumar, Sr. Adv.
with Mr. Ritik Raghuwanshi, Ms. Rishika
Aggarwal, Ms. Pratibha Singh, Mr. Rishubh
Agarwal and Ms. Shreya Mansi James,
Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

11.07.2025

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1. On his attention being drawn to the fact that the present appeal would not lie under Section 13 of the Commercial Courts Act read with Order XLIII of the Code of Civil Procedure, 1908, Mr. Dinesh Vashishth, learned Counsel for the appellants seeks leave to withdraw this appeal in order to avail remedies which may be available to him in law.

2. The appeal is accordingly dismissed as withdrawn.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

JULY 11, 2025/AR